## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3646
ANSWERED ON:11.12.2009
PURCHASE OF POWER FROM RENEWABLE ENERGY SOURCES
Ponnam Shri Prabhakar

## Will the Minister of POWER be pleased to state:

- (a) whether the Central Electricity Regulatory Commission has proposed that in a year all State utilities will have to purchase at least 5 per cent of their grid needs from renewable energy sources; and
- (b) if so, the details thereof?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) & (b): As per the provisions in the Electricity Act, 2003, the State Commissions are required to specify the obligations for purchase of electricity from renewable energy sources.

The Forum of Regulators (FOR) constituted by the Central Government in terms of the Act with Chairperson of the Central Electricity Regulatory Commission as Chairman of the FOR and Chairpersons of the State Electricity Regulatory Commissions (SERC) as members, recommended that 'the Renewable Purchase Obligation (RPO) should be maintained at least at the level of 5% by year 2010 as suggested in the National Action Plan on climate change. Additionally, the renewable energy (RE) procurement obligation should be specified in terms of installed RE capacity. The RPO should also increase progressively as envisaged in the National Electricity Policy. The increase could be 1% every year till it reaches 10%. Thereafter, the increase could be moderated taking into account availability of RE sources'.